GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA STARRED QUESTION NO. 73 TO BE ANSWERED ON 24.07.2025

IMPLEMENTATION OF FOREST RIGHTS ACT, 2006

*73. SHRI BENNY BEHANAN:

SHRI K RADHAKRISHNAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details on the implementation of the Forest Rights Act, 2006 particularly on the recognition of individual and community forest rights in the country, State-wise;
- (b) the details of funds allocated and utilised under the Tribal Sub-Plan during the last five years and the manner in which their impact is being monitored;
- (c) whether the Government is planning to introduce any nationwide scheme similar to Kerala's 'Tribal Plus' programme that ensures additional employment under MGNREGS for tribal families and if so, the details thereof;
- (d) the status of vacancies in posts reserved for Scheduled Tribes candidates in Union Government departments, Public Sector Undertakings and educational institutions; and
- (e) the number of tribal students benefited from pre-matric and post-matric scholarship schemes during the last three years, State/UT-wise?

ANSWER

MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No. 73 for answer on 24.07.2025 regarding "Implementation of Forest Rights Act, 2006" by Shri Benny Behanan and Shri K Radhakrishnan

(a): Ministry of Tribal Affairs, being the Nodal Ministry for administering the legislative matters of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Rules made thereunder, by exercising power under Section 12 of the Act, has been issuing directions and guidelines from time to time on various aspects to ensure proper implementation of the Act. As per FRA and rules made thereunder, respective State Governments/ UT Administrations are responsible for implementation of various provisions of the FR Act and are being implemented in 20 States and 1 UT.

Ministry of Tribal Affairs seeks a Monthly Progress Report from the States/UTs, as per the latest information reported by States and collated under MPR till 31st May, 2025, a total of 25,11,375 titles have been recognised, comprising 23,89,670 individual and 1,21,705 community titles over the extent of 2,32,73,947.39 acres of forest land. The state wise details are enclosed at **Annexure I**.

- (b): The details of allocation and expenditure for TSP by States/UTs, out of their own funds, are available at https://statetsp.tribal.gov.in Monitoring of TSP is done based on the State TSP Guidelines issued by the Planning Commission in 2014.
- (c): As informed by Ministry of Rural Development, Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. It provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. It also mandates an extra 50 days of wage employment for Scheduled Tribe households in forest areas and provides for an additional 50 days of wage employment in drought or natural calamity-affected rural areas. State Governments may allocate additional days of employment beyond the guaranteed period using their funds. Implementation of the scheme is the responsibility of the State and several provisions for proper implementation have been provided in the Mahatma Gandhi NREGS.
- (d): Department of Personnel and Training (DoPT) monitors the progress of vacancies in posts reserved for Scheduled Tribes candidates in the Union Government. As informed by DoPT, "Occurrence and filling of vacancies, along with backlog reserved vacancies, is a continuous process. Instructions have been issued to all Ministries/Departments of the Central Government to constitute an In-House Committee for identification of backlog reserved vacancies, to study the root cause of such vacancies, to initiate measures to remove the factors causing such

vacancies and to fill them up through Special Recruitment Drives. The details of vacancies are maintained by the respective Ministry/ Department. Ministries/Departments of the Central Government have been directed, from time to time, to fill up the vacant posts in a time bound manner. Each Ministry/Department of the Central Government is required to designate an officer of the rank of Deputy Secretary and above, as Liaison Officer, to ensure due compliance of the orders and instructions pertaining to reservation. Further, each Ministry/Department is required to set up a Special Reservation Cell under the direct control of the Liaison Officer to assist her/him in discharge of duties. However, it is informed that as per the data furnished by the Ministries/ Departments as on 1.1.2025, more than 4.65 lakh backlog vacancies have been filled since 2016, including more than 1.15 lakh ST vacancies. Further, the representation of ST in the total employee strength reported by Ministries/ Departments to DoPT is 8.8%."

In addition to the above, the Department of Public Enterprises has been informed that- "As per information available in Public Enterprises Survey 2023-24 (as on 31.3.2024), out of the 8.12 lakh total employees in operating Central Public Sector Enterprises, 0.88 lakh (10.85%) were from Scheduled Tribes".

(e): The number of tribal students benefited from pre-matric and post-matric scholarship schemes during the last 3 years is enclosed at **Annexure-II**.

Annexure-I referred to in reply to part (a) of Lok Sabha Starred Question No. 73 for answer on 24.07.2025 regarding "Implementation of Forest Rights Act, 2006" by Shri Benny Behanan and Shri K Radhakrishnan

State wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 31.05.2025, is indicated below:

S. N	States/ UT	No. of Titles Distributed			Extent of Forest land for which titles dis			
0.					tributed (in acres)			
		Individua	Communit	Total	Individua	Commun	Total	
		l	У		l	ity		
1	Andhra Pradesh	226,651	1,822	228,473	454,706	526,454	981,160.00	
2	Assam	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR	
3	Bihar	191	0	191	53.03	0.00	53	
4	Chhattisgarh	481,432	52,636	534,068	949,770.8	9,102,957	10,052,728.	
					9	.49	38	
5	Goa	856	15	871	1,506.45	18.66	1,525.11	
6	Gujarat	98,732	4,792	103,524	168,448.8	1,240,680	1,409,128.9	
					3	.15	9	
7	Himachal Prade	662	146	808	126.65	62,677.24	62,803.89	
	sh							
8	Jharkhand	59,866	2,104	61,970	153,395.8	103,758.9	257,154.83	
					6	7		
9	Karnataka	14,981	1,345	16,326	20,077.30	36,340.52	56,417.82	
10	Kerala	29,422	282	29,704	38,810.58	788,651.2	827,461.83	
						5		
11	Madhya Prades	266,901	27,976	294,877	903,533.0	1,463,614	2,367,147.5	
	h				6	.46	2	
12	Maharashtra	199,667	8,668	208,335	461,491.2	3,371,497	3,832,988.6	
					5	.43	8	
13	Odisha	462,067	8,832	470,899	674,775.3	743,193.3	1,417,968.7	
					3	9	2	
14	Rajasthan	49,215	2,551	51,766	70,387.18	239,763.9	310,151.13	
						5		
15	Tamil Nadu	15,442	1,066	16,508	22,104.80	60,468.77	82,573.57	
16	Telangana	230,735	721	231,456	669,689.1	457,663.1	1,127,352.3	
					4	7	2	
17	Tripura	127,931	101	128,032	465,192.8	552.40	465,745.28	
					8			
18	Uttar Pradesh	22,537	893	23,430	NA/NR	NA/NR	NA/NR	
19	Uttarakhand	184	1	185	0.00	0.00	0.00	
20	West Bengal	44,444	686	45,130	21,014.27	572.03	21,586.29	
21	Jammu & Kash mir	429	5,591	6,020	NA/NR	NA/NR	NA/NR	
	TOTAL	2,389,670	121,705	2,511,37	5075083.5	18198863	23273947.3	
				5	1	.89	9	

Annexure-II referred to in reply to part (e) of Lok Sabha Starred Question No. 73 for answer on 24.07.2025 regarding "Implementation of Forest Rights Act, 2006" by Shri Benny Behanan and Shri K Radhakrishnan

Details of Beneficiaries to State Governments/UT Administrations thereof under the Scheme of Post-Matric Scholarship for ST students						
Sl.No.	Name of the State/UT	A.Y. 2022-23	A.Y. 2023-24	A.Y. 2024-25		
1	A.& N. Islands	386	193	311		
2	Andhra Pradesh	129032	79780	67888		
3	Arunachal Pradesh	46330	42417	45125		
4	Assam	62140	58774	77350		
5	Bihar	3768	1444	3428		
6	Chhattisgarh	34184	40552	34022		
7	DNH DD	2208	1053	1627		
8	Goa	4439	3274	3163		
9	Gujarat	262538	226456	233161		
10	Himachal Pradesh	4303	4390	4937		
11	Jammu & Kashmir	10430	7319	15309		
12	Jharkhand	147633	148676	65104		
13	Karnataka	131968	123707	125823		
14	Kerala	17652	12721	13072		
15	Ladakh	8619	9413	8969		
16	Madhya Pradesh	391317	353486	326410		
17	Maharashtra	106817	130359	33432		
18	Manipur	42572	33542	32275		
19	Meghalaya	61360	76755	73902		
20	Mizoram	38784	31685	28471		

21	Nagaland	40638	42485	41793
22	Odisha	204172	213957	230366
	Odisila	204172	213937	230300
23	Puducherry	18	11	10
24	Rajasthan	236628	168516	*
25	Sikkim	2650	1849	2411
26	Tamil Nadu	23529	25216	28273
27	Telangana	114911	131505	131032
28	Tripura	37380	33678	33506
29	Uttar Pradesh	9655	9676	10427
30	Uttarakhand	3534	3972	4766
31	West Bengal	63208	37760	29528
	Total	2242803	2054621	1705891

^{*-} beneficiary data not reported by State/UT

Scheme of Pre-Matric Scholarship for ST students						
Sl.No.	Name of the State/UT	A.Y. 2022-23	A.Y. 2023-24	A.Y. 2024-25		
1	Andaman & Nicobar	260	173	281		
2	Andhra Pradesh	40465	0	0		
3	Arunachal Pradesh	5178	2852	2831		
4	Assam	5688	4353	8075		
5	Bihar	26450	8451	15139		
6	Chhattisgarh	28642	44837	27171		
7	DNH & DD	2017	1273	1162		
10	Goa	2108	1670	1698		
11	Gujarat	157553	121083	124886		

12	Himachal Pradesh	2479	2616	3260
13	Jammu & Kashmir	4689	2548	8371
14	Jharkhand	129269	114519	129142
15	Karnataka	98705	97191	104211
16	Kerala	7604	7323	10312
17	Ladakh	760	2228	2029
18	Madhya Pradesh	255944	259997	212347
19	Manipur	1836	3470	3916
20	Meghalaya	1588	5590	6149
21	Mizoram	10312	8911	8807
22	Nagaland	*	*	*
23	Odisha	79252	106691	122029
24	Puducherry	21	11	14
25	Rajasthan	73816	76272	57037
26	Sikkim	49	62	377
27	Tamil Nadu	15325	17557	19178
28	Telangana	9255	2460	*
29	Tripura	15017	11601	12597
30	Uttar Pradesh	1579		3211
31	Uttarakhand	1464		*
32	West Bengal	23979		24333
	Total	1001304		908563

^{*-} beneficiary data not reported by State/UT